

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3706**

TO BE ANSWERED ON THE 16th JULY, 2019/ ASHADHA 25, 1941 (SAKA)

RESERVATION FOR LIMBOO AND TAMANG ST OF SIKKIM

3706. SHRI INDRA HANG SUBBA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether necessary steps have been taken by the Government to ensure that Article 332 of the constitution is not violated in case of the pending seat reservation for Limboo and Tamang Scheduled Tribes of Sikkim; and

(b) if not, the reasons that have been creating hindrance to resolve this pending issue?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a to b) : Yes, Sir. Necessary consultations on the issue of reservation of seats in Sikkim Legislative Assembly have been carried out with the State Government of Sikkim and National Commission for Scheduled Tribes. The reservation of seats in the Sikkim Legislative Assembly is governed by the provisions of Article 332 and Article 371F(f) of the Constitution of India.
